- (ii) Review by Government on the Annual Report. [Placed in the Libra~ rary. See No. LT—7596/83 for (i) and (ii)]
 - (i) Report (1982-83) of the Rubber Board, Kottayain, Kerala and related paper.
- (ii) Report and Accounts (1982-83) of the Indian Institute of Packaging, Bombay and related papers.
- (lit) Report and Accounts (1982-83) of the Basic Chemicals Pharmaceuticals and Cosmetics Export Promotion Council, Bombay and related paper.
- II.Export of Minerals and Ores-Group-1 (Inspection) amendment Rules, 1983.

III. Notification of the Ministry of Commerce.

SHRI P. A. SANGMA: Sir, I also beg to lay on the Table;

- I, A copy each (in English and Hindi) of the following papers:
 - (ii Annual Report on the working of the Rubber Board, Kottayain, Kerala, for the year 1982-83, together with Review by Government on the Rep rt. [Placed in the Library. See No. LT—7592/831
 - (ii) (a) Seventeenth Annual Report and Accounts of the Indian Institute of Packaging, Bombay, for the year 1982-83, together with the Auditors' Report on the Accounts.
 - (b) Review by Government 02 the working *cf* the Institute.

[Placed in Library, Sew No. LT—7594/83 for (a.) and (b)]

- (ifij (a) Twentieth Annual Report and Accounts of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1982-83, together with the Auditors' Report on the Accounts. >
- (b) Review by Government on' the working of the Council. fPlaced in the Library. *See No*, LT—7593/83 for (n) and (b)]

- II. A copy (in English and Hindi) of the Ministry of Commerce, Notification S.O. No. 4367, dated the 3rd December, 1983, publishing the Export of Minerals and Ores-Group-I (Inspection) Amendment Rules, 1933, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1966. Placed in the Library. See No. LT-7586/83
- III. A copy (in English and Hindi) of the Ministry of Commerce, Notification S.O. No. 891(E), dated the 5th December, 1983, extending the period of take over of the management of the Chargola tea estate for a further period up to and inclusive of 30-6-84 on the expiry of the original period of take over of five years, under subsection (2) of section 16D of the Tea Act, 1953. [Placed in the Library. See No LT—7595/83].

FIFTY-SIXTH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

डा**० भार्ड महावीर** (मध्य पदश)ः श्रोमन् में स्रघोतस्य विधान संबंधे समिति का छापनयां प्रतिवेदन प्रस्तेत र पटा हूं।

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPOR-TANCE

Reported malpractices being indulged ia by the agents of the National Savings Organi- sation resulting in the loss to the public exchequer

DR- BHAI MAHAVIR (Madhya Pradesh): call the attention ance to the reported i\$alpractices..being indulged in by the agents of the National Savings Organisation resulting in the los_s to public exchequer and the action taken hy Government in the matter.